

persons have granted bail by Coordinate Bench of this Court in the year 2015 and 2016.

Considering the rival submission of the parties, since there is general and omnibus allegation against the petitioner and other co-accused persons have been enlarged on bail, the petitioner is directed to be released on bail on furnishing bail bond of Rs. 20,000/- (Rupees Twenty Thousand) with two sureties of the like amount each in connection with Pakur (M) P.S. Case No. 327/2015 (S.T. No. 19/2016) to the satisfaction of learned A.D.J., 1st, Pakur on the following conditions:

(i) One of the bailors shall be the deponent / pairvikar of the present case namely, Alim Shekh, son of Raysuddin Shekh, resident of Village – Singdda, P.O. - Malpahari, P.S. - Malpahari, District – Pakur, who has furnished photocopy of his UID Card bearing number 7734 0776 6142 before this Court in the bail application.

Office is directed to send the photocopy of UID Card bearing no. 7734 0776 6142 of deponent alongwith this order to the court below so as to verify the authenticity of the bailor.

(ii) Another bailor shall be close relative of the petitioner i.e. father / mother / son / wife / brother.

(iii) Since the petitioner is absconding for approximately five years, as such, petitioner shall appear before the trial court on each and every date till conclusion of the trial.

(iv) The Jail Authority shall release the petitioner only after his medical check-up.

(v) The Civil Surgeon, Pakur is directed to medically examine the petitioner at the time of his release and if he is infected with corona virus, he shall be taken for quarantine, but if no such requirement is there, he shall be released forthwith, if not wanted in any other case.

(vi) The petitioner shall follow all the guidelines issued by the Government to meet the challenges of Covid-19, as presently Country is passing through pandemic of Covid-19.

Accordingly, the instant bail application is allowed.

(Kailash Prasad Deo, J.)